COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 300 OF 2015 &
IA NO. 631 OF 2016

Dated: 15th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Hindustan Electricity Generation Co. Pvt. Ltd. … Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. … Respondent(s)

Counsel for the Appellant (s) : Mr. Jitender Kr Kranti

Counsel for the Respondent(s) : Mr. Dhananjay Baijal
Mr. Nikhil Nayyar for R-1

Mr. Sitesh Mukherjee
Mr. Deep Rao for R-2
Ms. Jyoti Prasad, Rep.

O R D E R

The learned counsel, Mr. Jitender Kr. Kranti appearing for the Appellant submitted that, due to bereavement in the family of the learned counsel leading in this matter, an adjournment in the matter may kindly be granted.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is taken on record.

Relist this matter for hearing on ***23.01.2019***, as requested by the learned counsel appearing for the Appellant and agreed by the learned counsel for the appearing Respondents.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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